

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. E/3037/00-NB(SM)

BENCH NB(SM)

Dated : 9/2/07

CEGAT
NEW DELHI
To,

M/s Balax fabrics (P) Ltd.
E/3, Industrial Area, 1st Phase,
Pali - Marwar (Raj)

In the matter of :

M/s Balax fabrics (P) Ltd. Appellant
vs.
CCE Jaipur Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/210/01-NB(SM)
Dated : 5-2-07 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

1. CCE Jaipur

LC
Asstt. Registrar
NB(SM)

2. CCE/ECT (Appeal) Jaipur
3. Chief Commissioner of Central Excise / Customs. Jaipur
4. Adv. / Consult.
— None —

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s census publication

LC
Asstt. Registrar

CUSTOMS, EXCISE & GOLD(CONTROL) APPELLATE TRIBUNAL,
NEW DELHI.

E/APPEAL NO. 3037/00-NB(S)

(Arising out of Order-in-Appeal No. 667(KDT)CE/JPR-II/2000 dated 6.7.2000 passed by the Commissioner of Central Excise (Appeals), Jaipur).

M/s. Balar Fabrics (P) Ltd.

Appellant
(None)

vs

C.C.E., Jaipur.

Respondent
(Sh. H.R. Bheema Shankar, SDR)

FINAL ORDER NO. A/210/01 / NB COP/m
(Dated the 5th Feb., 2001)

PER S.S. KANG :

When the case was called, none appeared on behalf of the appellants. The case was adjourned for today in the presence of ld. C.A. Therefore, the appeal is dismissed for non-prosecution. (Dictated in Court).

(S.S. KANG)
MEMBER (JUDICIAL)

Dt. 5.2.2001
vk